

**Different caste in different categories in different States**

†1877. SHRI VISHAMBHAR PRASAD NISHAD:

CH. SUKHRAM SINGH YADAV:

SHRIMATI CHHAYA VERMA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that various castes are treated as belonging to Other Backward Classes, Schedule Castes, Scheduled Tribes and General category in different States;

(b) the number of castes which are in General category in one State and the same castes is in another category in other State and the State-wise details of such people falling under Scheduled Castes and Scheduled Tribes;

(c) the corrective steps taken by Government to make all categories equally applicable throughout the country; and

(d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) Yes, Sir.

(b) Details of such castes which are in general category in one State and another category in another State is not available because the list of general category castes of all the States/Union Territories is not available. State/Union Territory-wise lists of Scheduled Castes and Scheduled Tribes are available in the websites namely [www.socialjustice.nic.in](http://www.socialjustice.nic.in) and [tribal.nic.in](http://tribal.nic.in) respectively.

(c) and (d) Socio-economic and educational conditions of a caste may vary from State to State and in some cases from region to region within a State. Hence, variation in categorisation happens.

**Action plan on drugs abuse**

1878. SHRI MOHD. ALI KHAN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that despite the request of the Central Government, several States and Union Territories have not devised any strategy/action plan to curb the drug abuse, if so, the details thereof;

---

† Original notice of the question was received in Hindi.